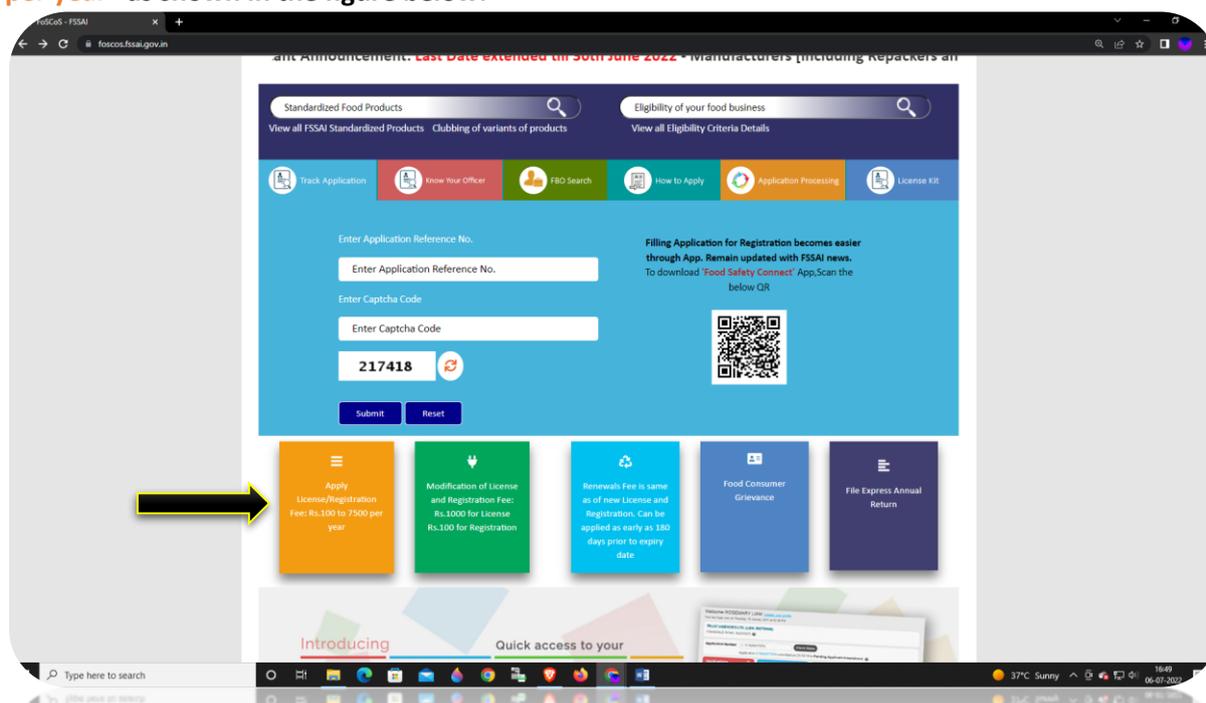
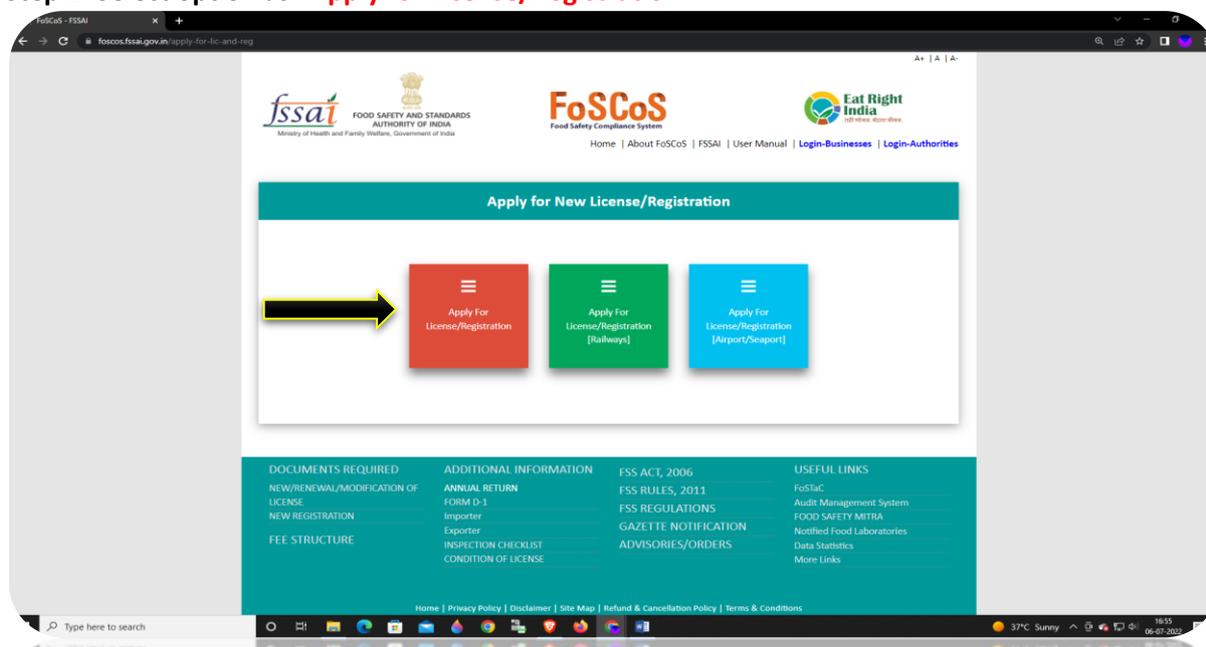


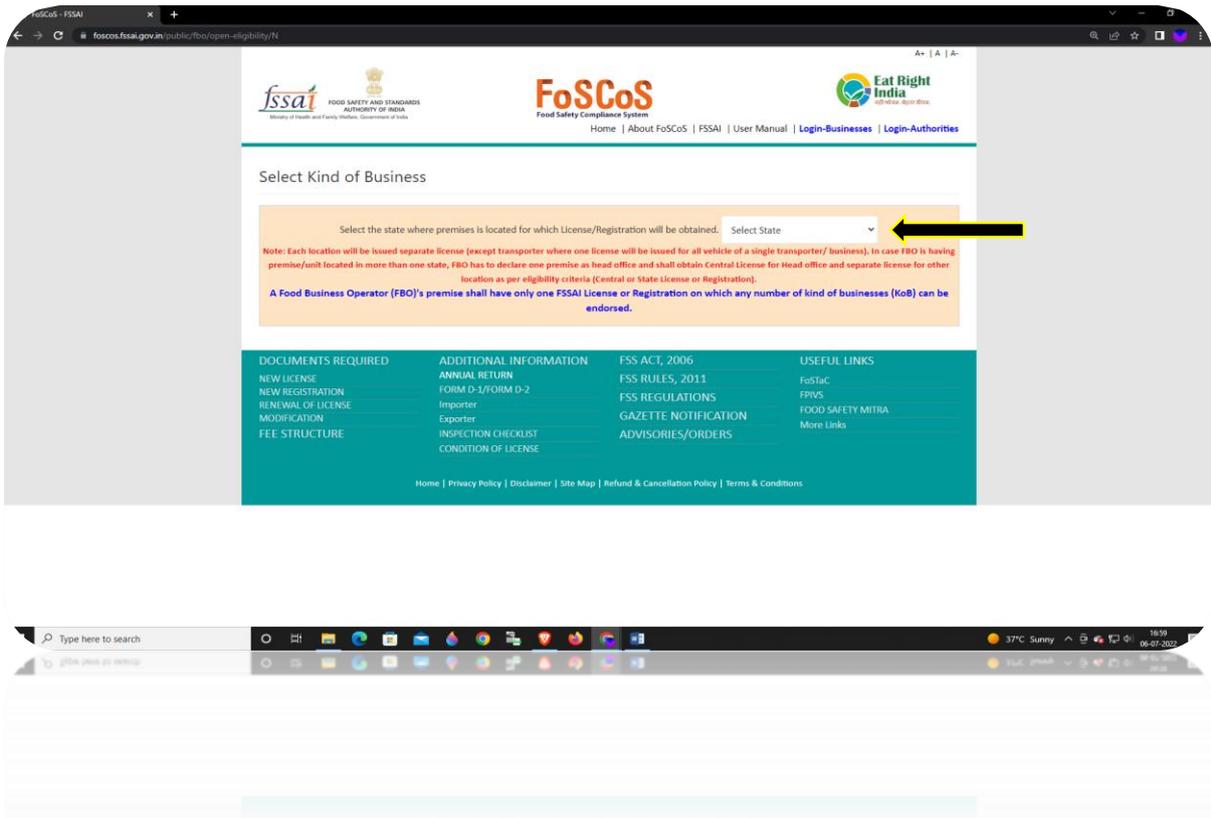
Step 1: User can log in by clicking on the box **“Apply for License/Registration Fee: Rs.100 to 7500 per year”** as shown in the figure below:



Step 2: Select option as **“Apply for License/Registration”**.



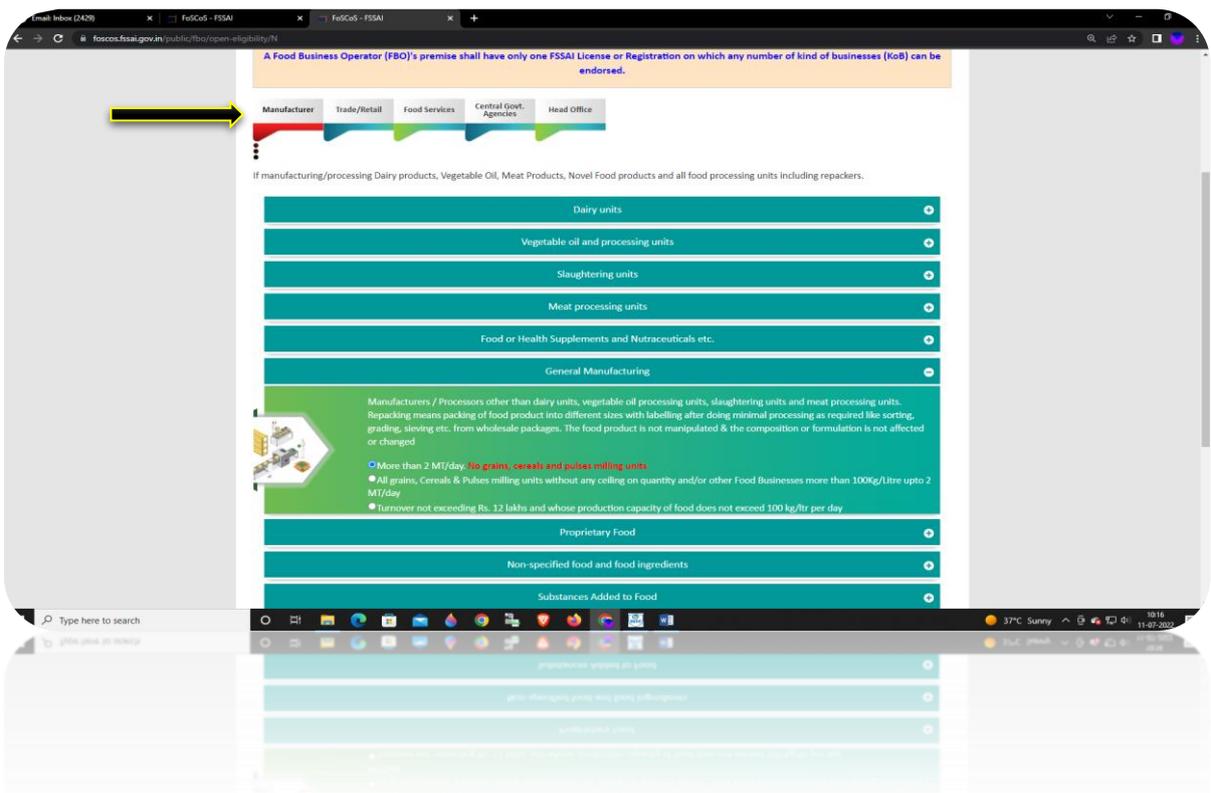
Step 3: Select the **State** where the business premise is located and proceed.



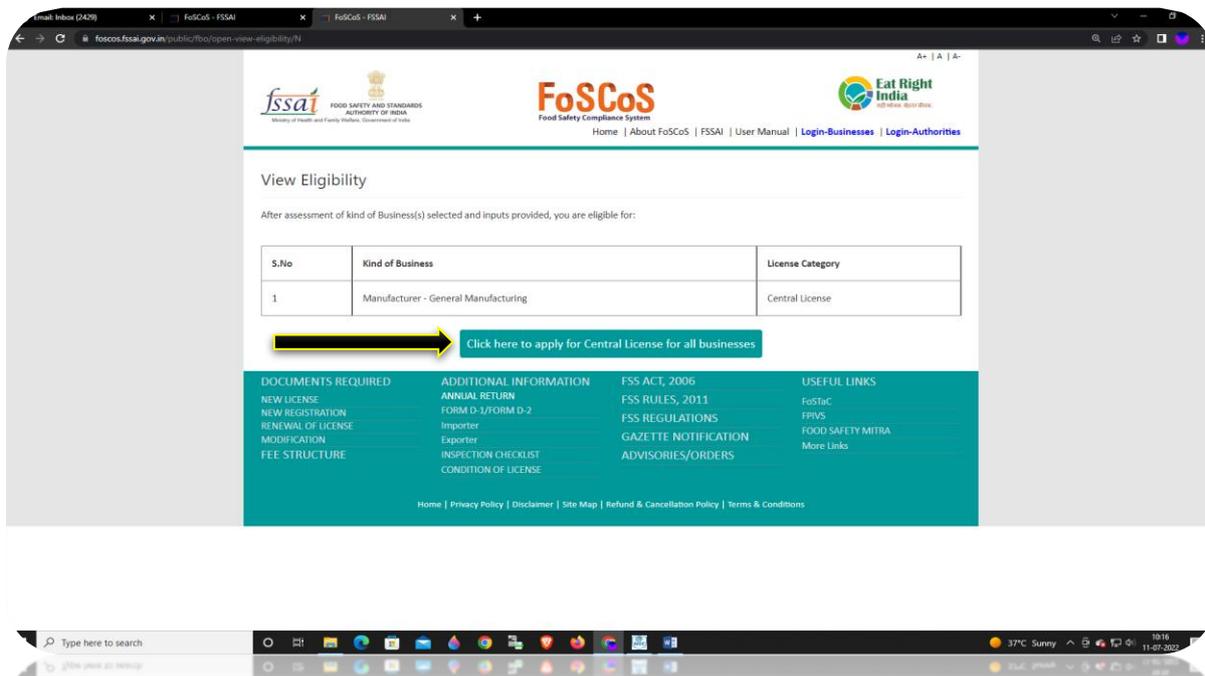
Step 4: Select the Kind of Business [KoB] – as applicable. [Read Definitions before making selection.]

e.g. General manufacturing KoB under “Manufacturer” head.

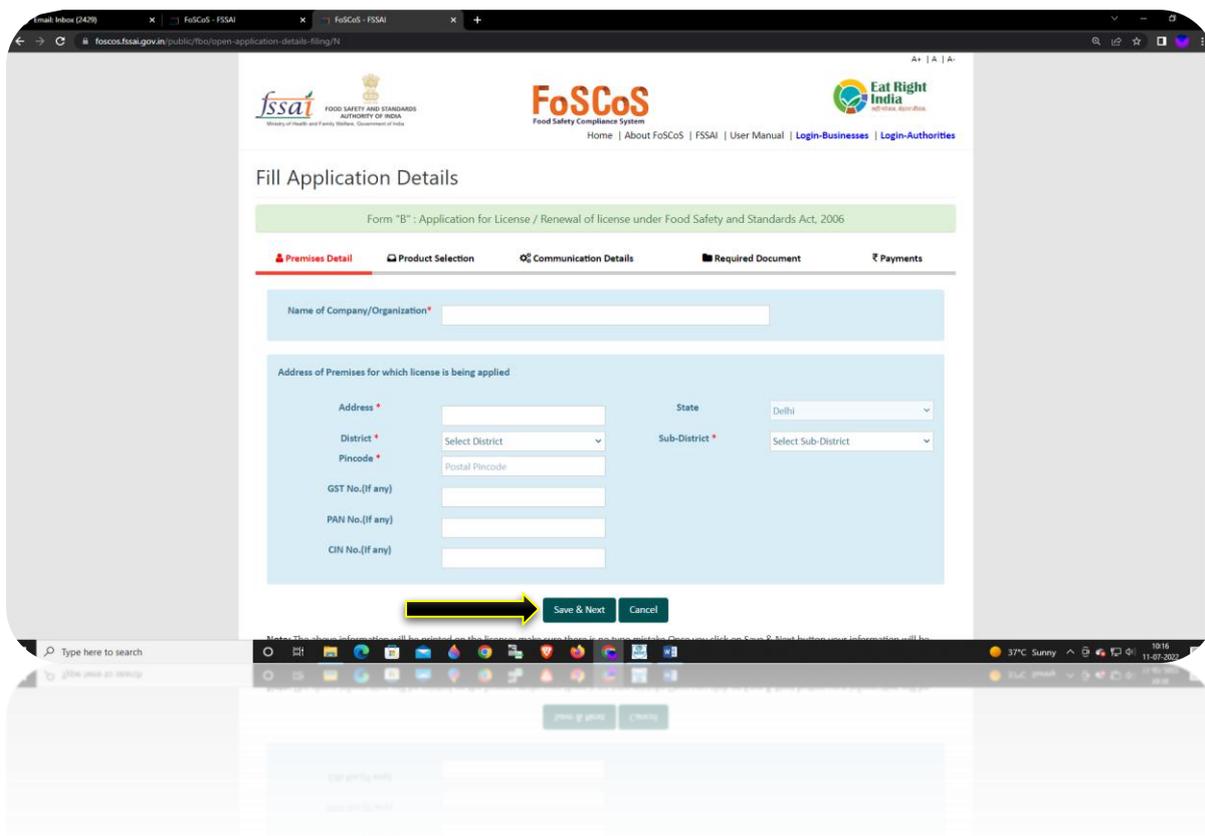
Select appropriate Production capacity [Deciding criteria between Central License, State License and Registration] and Click on Proceed.



Step 5: System will assess the Eligibility Criteria. Proceed further by clicking “Click here to apply for Central/State license for all businesses”.



Step 6: Fill the business premise related details and click on “Save & Next”



Step 7: Click on General manufacturing and fill mandatory fields. Choose food category, Sub-food Category name, product.

Select **Relabeller** from the Kind of business dropdown. [Read definition of Relabeller]

Then click on **Save & Add**.

Fill Application Details

Form "B": Application for License / Renewal of license under Food Safety and Standards Act, 2006

Application Reference No. 10220711103761326 Company Name: aaaaaaaaaaaaaaaaaaaaaa

Premises Address: aaaaaaaaaaaaa, GANDHI NAGAR, East, Delhi, 111111

Kind of Business	License Category	Eligibility
Manufacturer - General Manufacturing	Central License	More than 2 MT/day. No grains, cereals and pulses milling units

General Manufacturing

Production Capacity (MT/Day) *

25

Food Category	Sub-Food Category Name	Product	Kind of Business	Action
12 - Salts, spices, soups, sauces, si	12.1 - Salt and salt substitutes	Add/Edit Product	Relabeller	Save & Add

Important Information:

- "Relabeller" means a food business operator who gets his/her product(s) manufactured/packed from a third party manufacturer/processor.
- "Repacker" means a food business operator who repacks a food product into different sizes without changing or affecting the nature, composition or formulation of the food product.

Step 8: Click on "Add Manufacturer details" by declaring the license number of Manufacturers and the **Product quantity/volume in MT or KG being manufactured by Manufacturer on behalf of Relabeller. Then click on Save.**

Manufacturer Premises Details

Fssal Lic. No.	Capacity	Unit	Mode	Action
[Yellow Box]	10	MT	Per Day	Save

Production Capacity (MT/Day) *

25

Food Category	Sub-Food Category Name	Product	Kind of Business	Action
12 - Salts, spices, soups, sauces, salads and protein products	12.1 - Salt and salt substitutes	Edible Common Salt [12.1.1]	Relabeller - General Manufacturing	Add Manufacturer(0)

Important Information:

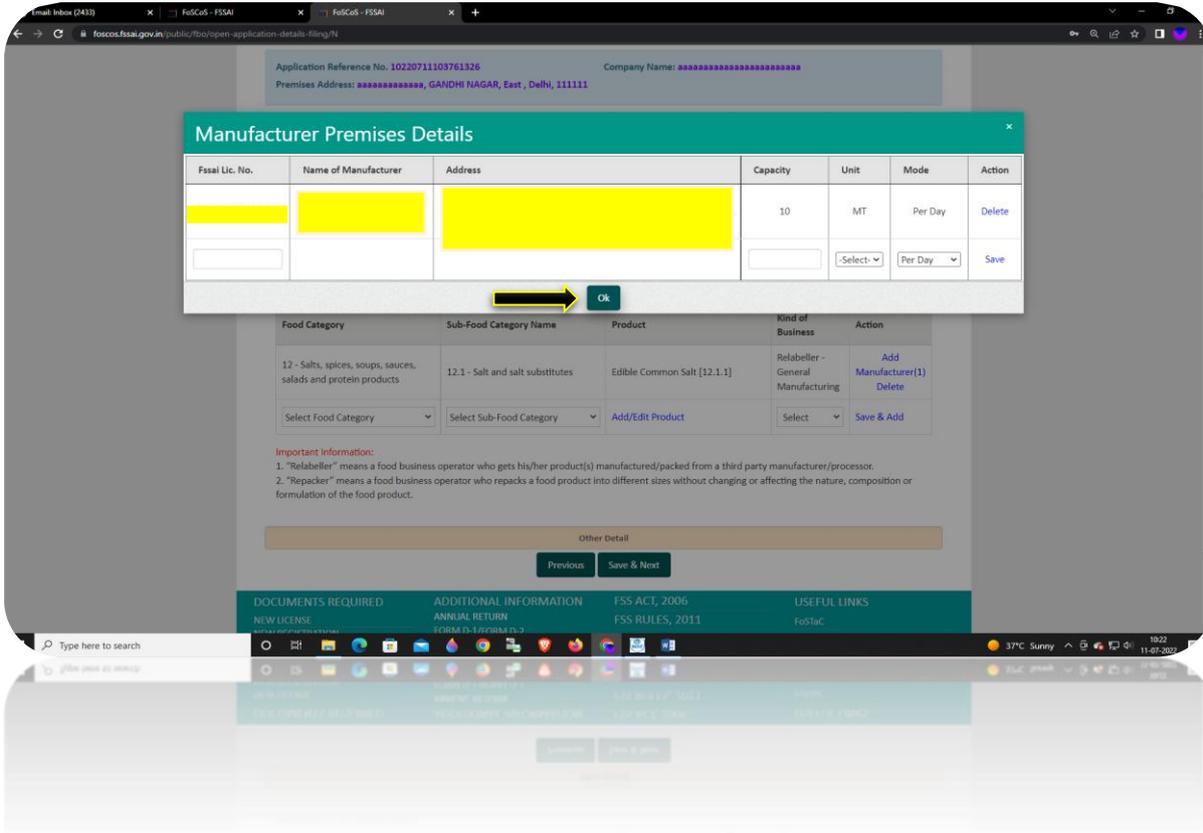
- "Relabeller" means a food business operator who gets his/her product(s) manufactured/packed from a third party manufacturer/processor.
- "Repacker" means a food business operator who repacks a food product into different sizes without changing or affecting the nature, composition or formulation of the food product.

Other Detail

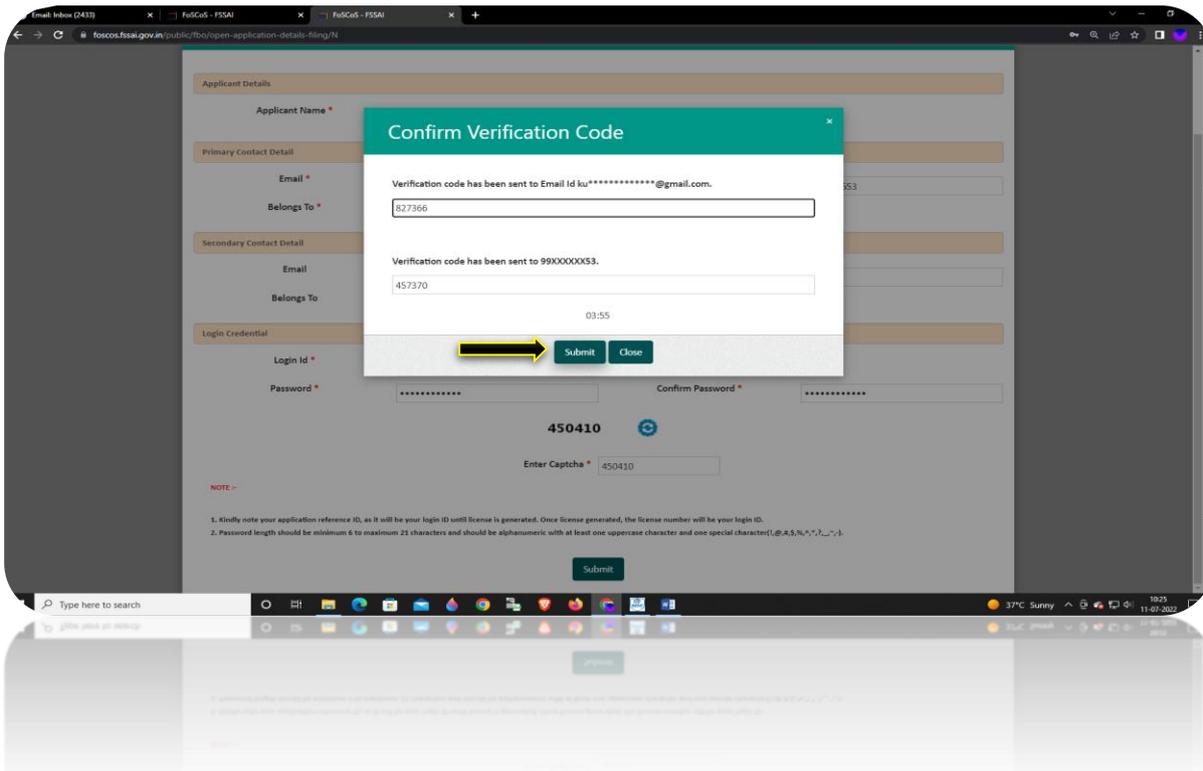
Previous Save & Next

DOCUMENTS REQUIRED: NEW LICENSE, ADDITIONAL INFORMATION: ANNUAL RETURN, FSS ACT, 2006, FSS RULES, 2011, USEFUL LINKS: FoSStC

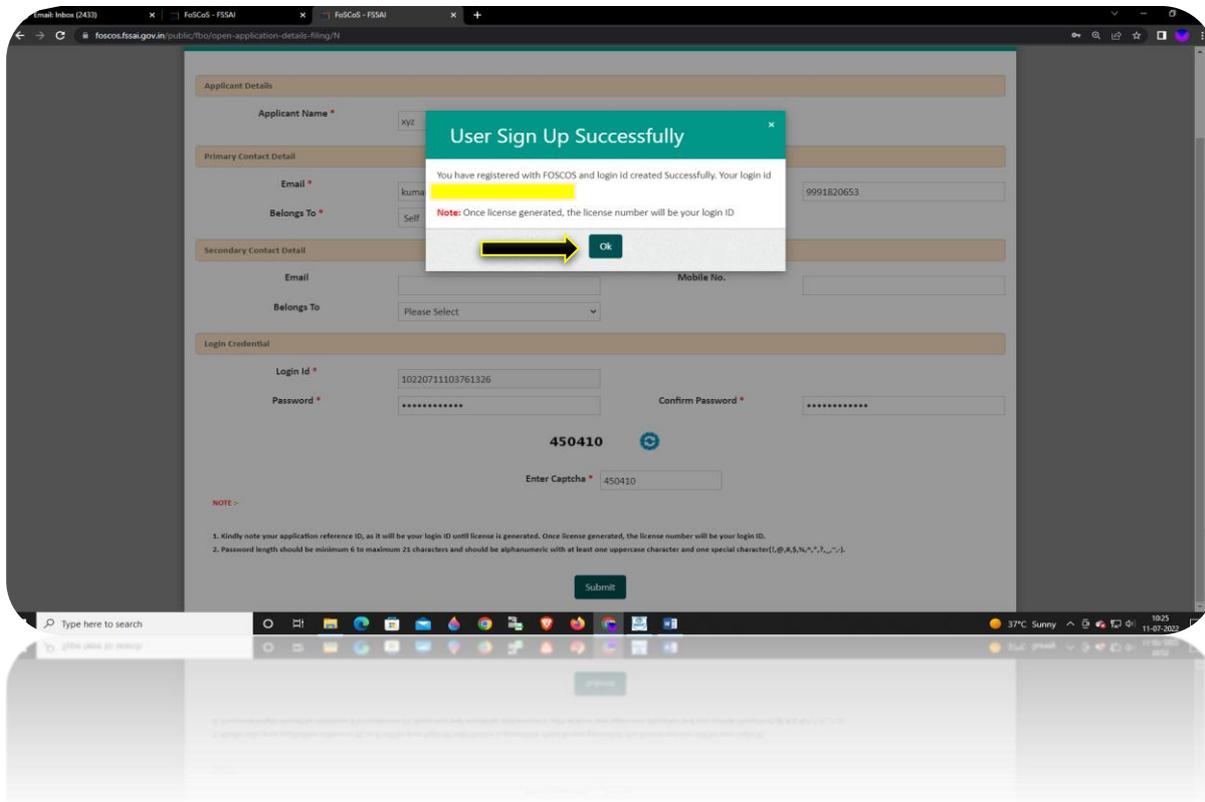
Step 9: Verify the details of manufacturer and click on “ok”.



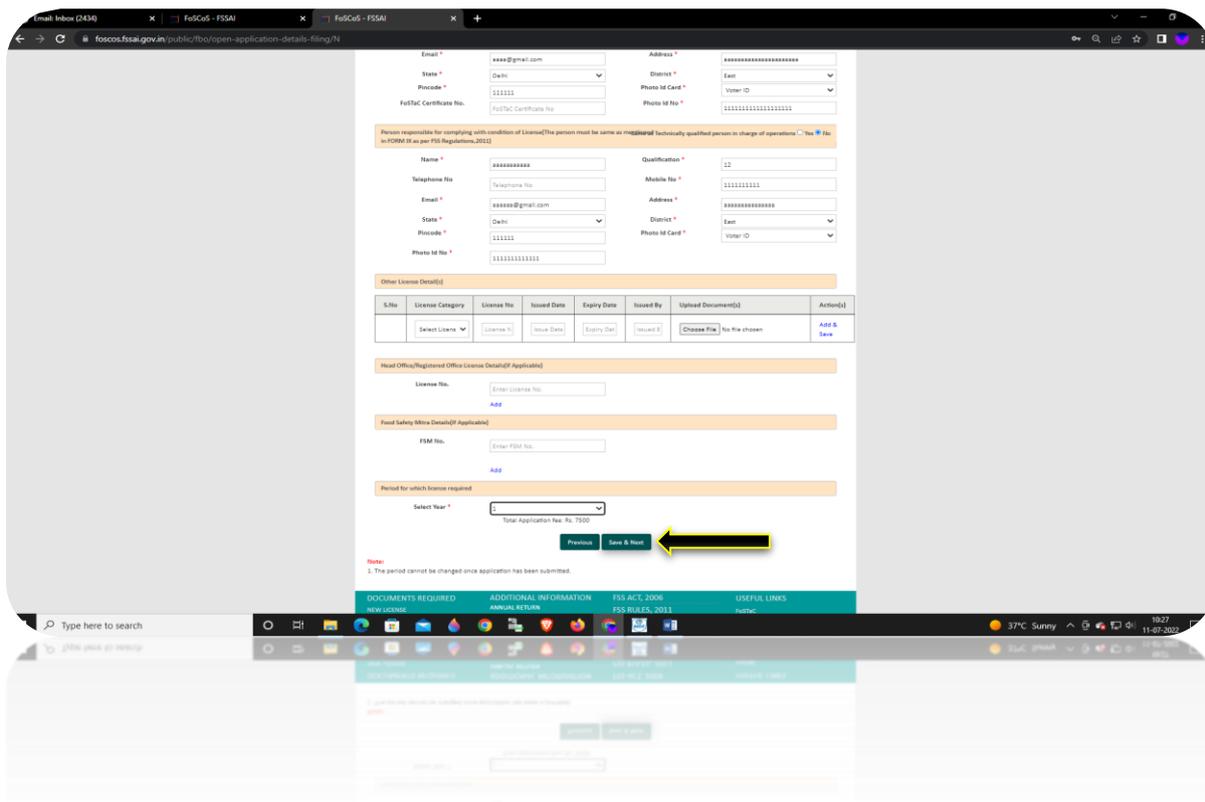
Step 10: If you want to continue with the application, you are required to create login. Fill the required details to create the login and then click “submit”.



Step 11: Login id will be generated for future references and click “ok”.



Step 12: Then, you will be directed to fill all the details in Form B. After filling up the complete details, click on “Save & Next”.



Step 13: Upload all the necessary documents and click on **“Save & Next”**. Upload **‘NOC from Manufacturers’** in Other Document Section. In case there are more than one NOC, please merge and upload as a single document.

Fill Application Details

Form "B": Application for License / Renewal of license under Food Safety and Standards Act, 2006

Application Reference No. 10220711103761526 Company Name: aaaaaaaaaaaaaaaaaaaaaa

Premises Address: aaaaaaaaaaaaa, GANDH NAGAR, East, Delhi, 111111

Kind of Business	License Category	Eligibility
Manufacturer - General Manufacturing	Central License	More than 2 MT/day, No grains, cereals and pulses milling units

S.No.	Document Description	Submission Type	Upload Document(s) (Max File Size:3MB, Type:pdf,jpeg,jpg)
1	Blueprint/layout plan of the processing unit showing the dimensions in metres/square metres and operation-wise area allocation *	Mandatory	View / Delete
2	List of Directors/Partners/Proprietor/Executive Members of Society/Trust with full address and contact details with nomination of authorized signatory *	Mandatory	View / Delete
3	Name and List of Equipments and Machinery along with the number, installed capacity and horsepower used *	Mandatory	View / Delete

Note: All Documents shall be self-attested by Authorized Signatory/ Proprietor/ Individual or Applicant before uploading.
* denotes document to be submitted on letter head of the firm/company etc.

Scroll down on page.

Other Document

Note: Upload State specific documents in this section. (View Mandatory Documents)

Sl. No.	Document Description	Upload Document(s) (Max File Size:3MB, Type:pdf,jpeg,jpg)
1	Water Test Report	View / Delete

Select Choose File No file chosen Upload

I/We declare that -

- I/We have read, understood and shall abide all provisions of FSS Act, 2006 and Rules, Regulations made therein and orders issued from time to time applicable to declared food business.
- I/We have food safety plan for the food business activities mentioned in the application (Form B) to ensure that articles of food satisfy the requirements of FSS Act 2006 and Rules and Regulations made thereunder. Our facility shall comply with the general hygiene and sanitary requirements as mentioned in the Schedule 4 of the FSS (Licensing and Registration of Food Businesses) Regulations, 2011.
- I/We shall abide with all conditions of License.
- Expected capacity/turnover of the food business is to the best of my knowledge, I/We shall modify the License as and when our eligibility in the mentioned criteria changes.
- I/We shall be responsible for Permissions/No Objection Certificates from other Govt. bodies wherever required.
- In case of manufacturing, the endorsed products refer to products for which standards are prescribed in FSS (Food Products and Additives) Regulations and FSS (Health Supplements, Nutraceuticals, Food for Special Dietary Use, for Special Dietary Use, for Special Dietary Use, for Special Dietary Use) Regulations, 2018 and FSS (Approval for Non-Specific Food and Food Ingredients) Regulation, 2017 and FSS (Alcoholic Beverages) Regulation, 2018. Only products as per above mentioned FSS regulations are allowed to be manufactured. In case of proprietary food manufactured by us in our manufacturing facilities, I/We shall follow the FSS Act, 2006 and subsequent rules and regulations made there under and shall be fully responsible for the safety of proprietary food as mentioned in the form.
- In case of repacking of food articles, the food items shall be brought/transported to our unit under hygienic conditions with proper bulk packaging while maintaining the required special storage/transport conditions.
- I shall manufacture only Standardized Products, its types and sub-types as per FSS (Food Products and Additives) Regulations, 2011. In case of any deviation in ingredients or additives of the endorsed food products, I will get my license modified under suitable category before manufacturing of such food products

I do hereby solemnly affirm and declare that all information and particulars furnished here by me are true and correct to the best of my knowledge.

Declaration | Conditions of License | Inspection Checklist

घोषणा | अडुवुरि की वरु | विधिना वरु वरु

Previous Save & Next

DOCUMENTS REQUIRED ADDITIONAL INFORMATION FSS ACT, 2006 FSS RULES, 2011 USEFUL LINKS

NEW LICENSE ANNUAL RETURN FSSAI

Step 14: Preview the application by clicking on “Preview Application” and proceed further by paying your fee by clicking “Pay” button.

After successful payment the FoSCoS payment receipt will be generated and application will be submitted successfully.

